

MINUTES OF THE MEETING No. 20/08 HELD ON 29.8.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 20/08 meeting of Advance Licensing Committee was held on 29.8.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No. 19/08 for confirmation and confirmed and adopted the same without any change.

Case No A-601 ALC No.20/08 Dated 29.8.07	M/s. TTK LIG Limited F.No.01/83/50/14/AM08/DES-IV RLA No. 04/24/40/ 505/AM08 Lic. No. 0410089008 Dt. 18.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.9.2007.

Case No A-602 ALC No.20/08 Dated 29.8.07	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/4/AM08 Lic. No. 03104298862 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per

agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 26.9.2007.

Case No A-603 ALC No.20/08 Dated 29.8.07	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/3/AM08 Lic. No. 0310429881 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

- The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 3.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 26.9.2007.

Case No A-604 ALC No.20/08 Dated 29.8.07	M/s. Privi Organics F.No.01/83/50/355/AM08/DES-IV RLA No. 03/95/40/235/AM08 Lic. No. 0310432396 Dt. 12.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/172/2002-Ch-III dated 6.03.2007 decided to approve this case on repeat basis as under:-

Item of Export

Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8

-Octohydro-2-Napthalenyl Methyl Ketone).....1 kg.

Item of Import

- 1 Myrcene,80% -----1.00 kg.
- 2 Methyl Ethyl Ketone-----0.600 kg.
3. Toluene-----0.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-605 ALC No.20/08 Dated 29.8.07	M/s. Kagazkar Industries (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/121/AM08 Lic. No. 0310429155 Dt. 11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007

Case No A-606 ALC No.20/08 Dated 29.8.07	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/130/AM08 Lic. No. 0310430833 Dt. 28.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/20/2005/Ch.II dated 7.8.2007 and decided to approve this case as under:-

Item of Export

VAT Violet 1 MD(N) -----1 kg.

(Dye content 18.09 %)

Item of Import

- 1 VAT Violet 1 CDP crude----- 0.201 kg.
- 2 Sodium Lignin Sulfonate ----- 0.685 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.164 kg.

Item of Export

VAT Blue 4 MD(N) -----1 kg.

(Dye content 19.6 %)

Item of Import

- 1 VAT Blue 4 CDP crude----- 0.218 kg.
- 2 Sodium Lignin Sulfonate ----- 0.626 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.158 kg.

Item of Export

VAT Yellow 2 MD(N) -----1 kg.

(Dye content 16.2 %)

Item of Import

- 1 VAT Yellow 2 CDP crude----- 0.180 kg.
- 2 Sodium Lignin Sulfonate ----- 0.703 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.167 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-607 ALC No.20/08 Dated 29.8.07	M/s. ITCO Industries Ltd. F.No.01/83/50/842/AM08/DES-IV RLA No. 07/24/40/57/AM08 Lic. No. 0710051550 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to transfer the case to DES-VIII along with Written Comments dt. 17.8.2007 for further necessary action.

Case No A-608 ALC No.20/08 Dated 29.8.07	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.9.2007

Case No A-609 ALC No.20/08 Dated 29.8.07	M/s. Laffans Petrochemicals F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/47/AM08 Lic. No. 0310434051 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.9.2007

Case No A-610 ALC No.20/08 Dated 29.8.07	M/s. Excel Crop Care Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1260/AM07 Lic. No. 0310420461 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.9.2007

Case No C-31 ALC No.20/08 Dated 29.8.07	M/s. Slugs India Ltd. F.No.01/83/162/447/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION in respect of Zinc Oxide covered against entry No. A-1206.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/44/2006/Ch.II dated 27.8.2007 and decided to amend the SION at A 1206 for the export product Zinc Oxide as under:-

Item of Export

Zinc Oxide----- 1 kg.

Item of Import

Zinc Dross/Score/Scrap----- 0.900 kg.

Case No C-32 ALC No.20/08 Dated 29.8.07	M/s. Nav Bharat Metallic Oxide Industries Pvt.Ltd. F.No.01/83/162/249/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION in respect of Zinc Oxide covered against entry No. A-1206.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/44/2006/Ch.II dated 27.8.2007 and decided to amend the SION at A 1206 for the export product Zinc Oxide as under:-

Item of Export

Zinc Oxide----- 1 kg.

Item of Import

Zinc Dross/Score/Scrap----- 0.900 kg.

Case No C-33 ALC No.20/08 Dated 29.8.07	Nil
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Case No C-34 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/786/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1092.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No C-35 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/787/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1522.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No C-36 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/782/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1091.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No C-37 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/783/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 1875.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No C-38 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/785AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 3140.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No C-39 ALC No.20/08 Dated 29.8.07	M/s. DCW Ltd. Mumbai F.No.01/83/162/784/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION at A 2197.

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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.9.2007.

Case No D-6 ALC No.20/08 Dated 29.8.07	M/s. Gujarat Glass (P) Ltd. F.No.01/82/162/917/AM07/DES-IV
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The Committee considered the case as per agenda for clarification regarding fixation of DEPB rate for the export product Glass Bottles)Non- Yellowish ping coloured Bottles) against SION at A-3016.

The Committee considered the case as per agenda and noted the firm has not given replied to the deficiency letter dt. 16.7.2007 and decided to ask the firm about the past production of glass bottle for the last one year and corresponding consumption and excise

duly certified by Central Excise and ask the CAPEXCIL to provide similar data from other exporters. Accordingly the case may be re-listed on 26.9.2007.

Case No M-341 ALC No.20/08 Dated 29.8.07	M/s. Glasstech Inds. F.No.01/82/50/1150/AM06/DES-IV RLA No. 03/94/40/1043/AM06 Lic. No. 0310360666 dt. 23.12.2005.
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The Committee reconsidered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of DC(MSME) forwarded vide their U.O. No. 25(1)SION/G&C/2006/Ch.II dated 17.8.2007 and decided to approve this case as per SION-1060. There is no need for revision of norms.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-342 ALC No.20/08 Dated 29.8.07	M/s. Ceradecor India Ltd. F.No.01/83/50/ 202/AM06/DES-IV RLA No. 05/24/40/545/AM06 Lic.No. 0510173879 Dt. 6.1.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 29.8.2007 decided to call for the following information:-

1. Clarification whether firm is manufacturing Colored Glass Frits from glass frit or also from Boric Raw Material stage.
2. Production of Colored Glass Frits and corresponding consumption of various Raw material imported and indigenous qty. wise duly certified by Central Excise.

Accordingly the case may be re-listed on 26.9.2007.

Case No M-343 ALC No.20/08 Dated 29.8.07	M/s. Grauer & Weil (India) Limited F.No.01/83/50/1873/AM07/DES-IV RLA No. 03/94/40/1471/AM07 Lic.No. 0310424326 Dt.26.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee has decided to allow the following 3 items in addition to the 13 items allowed in the NC meeting No. 07/08 dt. 23.5.2007 in Case No. A-180.

Item of Export

Item of Import

14	ZINCBRITE 160 C BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 51.5% EPICHLOROHYDRIN, 2.8% LUGALVAN G 35 & 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 LTR. LUGALVAN G 35 (POLYETHYLENE IMINE) POLYVINYL ALCOHOL ((POLYSIZER 173)	0.028 KG. 0.025 KG.
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15	ZINCBRITE 20 NEW BRIGHTNER ELECTROPLATING BRIGHTENER - CONTAINING 26.3% EPICHLOROHYDRIN, 2% LUGALVAN G 35, 2% POLYVINYL ALCOHOL (POLYSIZER 173), 5% SODIUM GLUCONATE	1 LTR. LUGALVAN G 35 (POLYETHYLENE IMINE) POLYVINYL ALCOHOL (POLYSIZER 173) SODIUM GLUCONATE	0.020 KG. 0.020 KG. 0.050 KG.
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16	ZINCO BRASS SALT	1 KG.	SODIUM CYANIDE	0.350	KGS.
	ELECTROPLATING SALT - CONTAINING 35% SODIUM CYANIDE & 20% POTASSIUM CYANIDE		POTASSIUM CYANIDE	0.200	KGS.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-344 ALC No.20/08 Dated 29.8.07	M/s. Grauer & Weil (India) Limited F.No.01/83/50/1903/AM07/DES-IV RLA No. 03/94/40/1054/AM07 Lic.No. 0310424920 Dt.29.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee has decided to allow the following 1 items in addition to the 13 items allowed in the NC meeting No. 07/08 dt. 23.5.2007 in Case No. A-184.

Item of Export

Item of Import

14	GINTHOX 982 L	1 LTR. LUGALVANG 35 (POLYETHYLENE IMINE)	0.160 KGS.
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RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-345 ALC No.20/08 Dated 29.8.07	M/s. Mihir Chemicals India Ltd. F.No.01/82/50/412/AM05/DES-IV RLA No. 03/24/40/2579/AM04 Lic.No. 0310258698 Dt.16.3.2004.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that the licence belongs to 2004 and export has already been completed. The Committee allow the description of export product without content condition in minutes of ALC meeting no. 34/07 dt.6.12.2006

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-346 ALC No.20/08 Dated 29.8.07	M/s. Reliance Industries F.No.01/83/162/380/AM08/DES-IV RLA No. 03/95/40/1508/AM06 Lic. No.0310374103 Dt. 30.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/71/2006-PC.II dated 23.8.2007 and decided to amend the description of import item No. 1 as. “Denatured Ethyl Alcohol” in stead of ‘ Ethyl Alcohol’

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-347 ALC No.20/08 Dated 29.8.07	M/s. Reliance Industries F.No.01/83/50/733/AM06/DES-IV RLA No. 03/95/40/1449/AM06 Lic. No.0310371427 Dt. 14.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded

vide their U.O. No. 46011/54/2006-PC.II dated 24.8.2007 and decided to amend the description of import item No. 1 as.
‘Denatured Ethyl Alcohol’ in stead of ‘ Ethyl Alcohol’

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
